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SLP(C)No. 4821 OF 2002

ITEM No.34

Court No.10

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.4821/2002

(From the judgement and order dated 07/03/2001 in CWP 1475/01
of The HIGH COURT OF DELHI AT N. DELHI)

S.N. BHARDWAJ

Petitioner (s)

VERSUS

ARCHEOLOGICAL SURVEY OF INDIA & ORS.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for impleading party)
With

T.C.(C)No.7/2003

Date : 03/03/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)

Petitioner-In-Person

For Respondent (s)

Mr. A. Mariarputham, Adv.
Mr. P. Parmeswaran, Adv.

Mr. B.V. Balaram Das, Adv.

Mr. Vishnu B. Saharya, Adv.
M/s Saharya & Co., Adv.

Mr. Dhruv Mehta, Adv.
Mr. Om Prakash, Adv.

Ms. Shalini Gupta, Adv.
M/s K.L. Mehta & Co., Adv.

UPON hearing counsel the Court made the following

O R D E R

L.....I.T.....T.....T.....T.....T.....T.....T.....J.....

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SLP (C) NO. 4821/2002@@
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Application for Impleading party is permitted.

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T.C. (C) NO. 7/2003@@
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In the Transferred Case Respondent Nos. 1,3 and 4 are not yet served. Issue fresh notice. Dasti in addition is permitted.

Liberty is granted to replace the dim pages and to file translated copies of Hindi version.

In the meantime it is directed that no construction, of any nature of whatsoever, is allowed to be undertaken in this area by anybody. All the Agencies including NCT, DDA, MCD and the Police must assist the Archeological Survey of India in ensuring that no construction activity takes place in this area.

Four weeks' time is granted to file Counter Affidavit. List thereafter.

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Neelam

(JASBIR SINGH)
COURT MASTER